

**112+204 CM No. 30-32-CWPIL-2021 &  
CM No.26-27-CWPIL-2021& CM No.28-29-CWPIL-2021 in/and  
CWP-PIL-77-2021**

COURT ON ITS OWN MOTION V/S UNION OF INDIA AND ORS

Present: Mr. Anupam Gupta, Senior Advocate-Amicus Curiae,  
with Mr. Pardeep Sharma, Advocate, and  
Mr. Gautam Pathania, Advocate.

Mr. Satya Pal Jain, Additional Solicitor General of India, with  
Mr. Dheeraj Jain, Senior Panel Counsel, for the Union of India.

Mr. Suveer Sheokand, Additional A.G., Punjab.

Mr. Baldev Raj Mahajan, Advocate General, Haryana, with  
Mr. Deepak Balyan, Additional Advocate General, Haryana.

Mr. Pankaj Jain, Senior Standing Counsel, with  
Mr. Namit Kumar, Advocate, for U.T. Chandigarh.

Mr. Pardeep Bajaj, Advocate, for the applicants  
(in CM-26-27-CWPIL-2021).

Mr. Raghujeet Singh Madan, Advocate, for the applicants  
(in CM-28-29-CWPIL-2021).

Mr. Charanpal Singh Bagri, Advocate, for the applicants  
(in CM-30-32-CWPIL-2021).

(The aforesaid presence is being recorded through video conferencing  
since the proceedings are being conducted in virtual Court).

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**CM-26-27-CWPIL-2021**

Learned counsel for the applicants submits that these  
applications have been rendered infurtuous and may be dismissed, as such.

Ordered accordingly.

**CM-28-29-CWPIL-2021**

Notice.

Mr. Deepak Balyan, Additional Advocate General, Haryana,  
accepts notice, and prays for a short accommodation to submit a response, as  
also to seek instructions (in CM-29-CWPIL-2021) regarding the steps that  
have been taken by the authorities concerned, in accordance with the  
directions issued by this Court with regard to the relaxations etc.

**CM-30-32-CWPIL-2021**

Learned counsel for the applicants is directed to share his concerns and suggestions with the learned Amicus Curiae, who will examine the same and thereafter assist the Court.

**Main case**

Having heard learned Amicus Curiae, who has rendered invaluable assistance and placed before this Court extremely important material to indicate the severity of the pandemic and likelihood of its spurt in the near future, and in view of the consensus to the same expressed by learned counsel for the parties, the interim directions issued by this Court, vide order dated 28.4.2021, shall remain in operation till 31.8.2021.

Adjourned to 20.8.2021.

**(RAVI SHANKER JHA)**  
**CHIEF JUSTICE**

**(ARUN PALLI)**  
**JUDGE**

**30.06.2021**  
*AK Sharma*